



\$~2 (SB), 1(SB), 3(SB) TO 91 (SB), 100(SB) & 101(SB)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 2nd November, 2023

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W.P.(C) 5315/2020 & CM APPL. 19189/2020, 4237/2023

MASTER ARNESH SHAW

..... Petitioner

Through:

Mr. Rahul Malhotra, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
Mr. Asif Ahmed, Advocate. (M:
9560995495)

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Ripudaman Bhardwaj CGSC with
Mr. Kushagra Kumar Adv. for UOI.
Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).
Mr. Dharmender Verma and Mr.
Vishal Singh, Advs. for BIRAC. Dr.
Sheffali Gulati, (AIIMS).
Mr Dharmender Verma Adv., Mr.
Vishal Singh Adv., Mr. Shantanu
Garg Advocate for BIRAC (M:
9625777607).
Mr. Sudarshan Rajan, Mr. Hitain
Bajaj and Mr. Mahesh Kumar,
Advocates for R-3.

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WITH

CONT.CAS(C) 415/2022 & CM APPL. 18280/2022

MASTER MEDHANSH JHAWAR @ MADHAV THROUGH HIS
NATURAL GUARDIAN

..... Petitioner

Through:

Mr. Rahul Malhotra, Advocate.



Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Adv.
(M: 6370344354)

versus

RAJESH BHUSHAN & ORS.

..... Respondent

Through:

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

Mr. Divyam Nandrajog, Panel
Counsel, GNCTD with Mr. Mayank
Kamra, Adv. for R-2.

Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate
(M:9811232066)

Mr. Ripudaman Bhardwaj CGSC with
Mr. Kushagra Kumar Adv. for UOI.

(3)

WITH

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W.P.(C) 11610/2017 & CM APPLs. 27637/2018

FSMA INDIA CHARITABLE TRUST

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Adv.
(M: 9811101923)

Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Adv.

versus

UNION OF INDIA AND ANR.

..... Respondents

Through:

Mr. Sameer Vashisht, ASC (Civil),
GNCTD and Mr. Vanshay Kaul, Adv.
for R-2.

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

Mr. Vijay Joshi, Sr. Panel Counsel &
& Mr. Shubham Chaturvedi, Adv. for
UOI.

Mr. Tanveer Oberoi, Adv.

Mr. Anand Grover, Sr. Advocate with
Mr. Saurabh Chauhan, Mr. Varun



Jain, Mr. Rohin Bhatt, Advs. for
Intervenor. (M:9971540730)
Mr. Pravin Anand, Mr. Shrawan
Chopra & Ms Prachi Agarwal, Advs.
(M:8800972785)

(4) WITH
+ W.P.(C) 2943/2020 & CM APPLs.10227/2020, 6633/2022,
7534/2023

ALISHBA KHAN

..... Petitioner

Through: Mr. Rahul Malhotra, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD,
Ms. Ayushi Bansal, Mr. Sanyam Suri
and Ms. Arshya Singh, Advocates for
R-2 and 4 (M:9891363718).
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(5) WITH
+ W.P.(C) 7756/2023 & CM APPL. 29934/2023

MASTER PUSPENDER THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PAWAN KUMAR

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ANR.

..... Respondent

Through: Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(6) WITH



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W.P.(C) 8200/2023 & CM APPL. 31454/2023

MASTER DRASHTANT JHALA THROUGH HIS NEXT FRIEND
AND NATURAL FATHER SH. JAYDEEP
SINGH JHALA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ANR. Respondent

Through: Mr. Tanveer Oberoi, Adv. for
(AIIMS).

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(7)

WITH

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W.P.(C) 8947/2023 & CM APPL. 33930/2023

DIVYANSH KARNANI THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. RAJESH KUMAR
KARNANI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ORS. Respondent

Through: Mr. Tanveer Oberoi, Adv. for
(AIIMS).

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(8)

WITH

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W.P.(C) 8948/2023 & CM APPL. 33931/2023

ARJUN SHARMA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. SANJEEV SHARMA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.

versus



UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(9)

WITH

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W.P.(C) 8973/2023 & CM APPL. 34025/2023

ADVIK RAYAKAWAR THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. PIYUSH RAYAKAWAR Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj CGSC with Mr. Kushagra Kumar Adv. for UOI. Mr. Neeraj, Mr. Sahaj Garg, Mr. Deepanshu Badiwal & Mr. Vedansh Anand, Advocates for UOI.

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(10)

WITH

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W.P.(C) 8986/2023 & CM APPL. 34083/2023

LAKSHAY AGARWAL

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ANR.

..... Respondent

Through: Mr. Anurag Ahluwalia, CGSC, Mr. Abhigyan Siddhant, Advocate.

Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain &



Ms. Anvi Garg Adv., Advs for UOI.

(11)
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WITH
W.P.(C) 8996/2023 & CM APPL. 34122/2023

ADARSH SONI THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. VIJAY KUMAR SONI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj CGSC with
Mr. Kushagra Kumar Adv. for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS).

Mr Neeraj, Mr Sahaj Garg, Mr.
Deepanshu Badiwal & Mr Vedansh
Anand, Advocates for UOI.

Mr Abhishek Sharma, Miss Kritya
Sinha, Mr. Pranshul Kulshreshtha,
Advs. for R-5. (M: 8294621791)

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(12)
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WITH
W.P.(C) 10782/2020 & CM APPL.33828/2020

AVIRAJ GARG, AGE 4 YEARS, THROUGH HIS NEXT FRIEND
AND NATURAL FATHER SH. ABHINAV GARG..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Ms. Amrita Prakash, CGSC and Mr.
Vishal Ashwani Mehta, Advocates
(M:9818667963).

Mr. Tanveer Oberoi, Adv. for



(AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.s

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WITH

W.P.(C) 322/2021 & CM APPL. 812/2021

KESHAV SHARMA AGE 12 YEARS THROUGH HIS NEXT
FRIEND AND NATURAL FATHER SANJEEV
KUMAR

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ajay Dignpaul and Mr. Kamal
Dignpaul with Ms. Swati Kwatra,
Advocates for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(14)
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WITH

W.P.(C) 1491/2021 & CM APPLs. 4291/2021, 8671/2022

MASTER MEDHANSH JHAWAR @ MADHAV

..... Petitioner

Through: Mr. Rahul Malhotra, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS).

(15)
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WITH

W.P.(C) 1511/2021 & CM APPLs. 4331/2021, 8616/2022



MASTER KENIT JHAWAR @ KESHAV Petitioner
Through: Mr. Rahul Malhotra, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Rishabh Sahu, Central Govt Sr.
Counsel with Mr Sameer Sharma,
Adv. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Ghanshyam Mishra, Advocate
with Mr. Babli Chauhan, Adv. for
R-1. (M: 9899794006)
Mr. Tanveer Oberoi, Adv. for
(AIIMS).

(16)
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WITH
W.P.(C) 1611/2021 & CM APPL. 4600/2021
LAKSHYA KUMAR GOYAL, 8 YRS OLD, THROUGH HIS NEXT
FRIEND AND NATURAL FATHER SH.
VIPIN KUMAR Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Ms. Bharathi Raju, Sr. Panel Counsel
with Mr. Rohit Singh, for UOI.
(M:9868895906)
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

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WITH
W.P.(C) 3662/2021 & CM APPLs. 11103/2021, 25590/2021,



32504/2021

PAYEL BHATTACHARYA

..... Petitioner

Through: Mr. Aditya Chatterjee and Mr. Ishaan Karki, Advocates.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD, Ms. Ayushi Bansal, Mr. Sanyam Suri and Ms. Arshya Singh, Advocates for R-2 (M:9891363718).
Mr. Ripudaman Bhardwaj CGSC with Mr. Kushagra Kumar Adv. for UOI.
Mr. Tanveer Oberoi, Adv. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(18)

WITH

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W.P.(C) 3682/2021 & CM APPL.11153/2021

HARSHIT SONI, 16 YEARS OLD, THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. TIKAM CHAND SONI

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. T.P. Singh, Sr. Central Govt. Counsel for R-1 (M:9971579687).
Mr. Tanveer Oberoi, Adv. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(19)

WITH



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W.P.(C) 3689/2021 & CM APPL.11179/2021
DHANANJAY BHARDWAJ, 11 YEARS OLD, THROUGH
HIS NEXT FRIEND AND NATURAL FATHER
SH. AMIT KUMAR

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Sanjeev Uniyal and Mr. Dhawal
Uniyal, Advs for R-1
(M:9560806614).
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(20)

WITH

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W.P.(C) 3706/2021 & CM APPL. 11229/2021
KHUSHWANT BHARDWAJ, 7 YEARS OLD,
THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. NIKHIL BHARDWAJ

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Sanjib Kumar Mohanty, Sr. Panel
Counsel with Mr. Subesh K. Sahoo,
Adv. for R-1.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS).

(21)

WITH



- + **W.P. (C) 3707/2021 & CM APPL. 11230/2021**
AARAV GARG, 5 YEARS OLD, THROUGH HIS
NEXT FRIEND AND NATURAL FATHER SH.
VIVEK Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
- versus
UNION OF INDIA & ANR. Respondents
Through: Mr. Siddharth Khatana, Advocate for
UOI. (M:9811132326)
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
- (22) WITH
+ **W.P.(C) 3729/2021 & CM APPL.11269/2021**
MANISH, 8 YEARS OLD, THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PHOOL CHAND JAT &
ANR Petitioners
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
- versus
UNION OF INDIA & ANR. Respondents
Through: Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
- (23) WITH
+ **W.P.(C) 3737/2021 & CM APPL. 11277/2021**
SHOURYA MARU, 7 YEARS OLD,
THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. KAMAL KUMAR MARU Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ranvir Singh (CGSC) for R-1.
(M:9818071061)
Mr. Tanveer Oberoi, Adv. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(24)
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WITH

W.P.(C) 3859/2021 & CM APPL. 11647/2021

SIDDHARTH SWARNKAR, 9 YEARS OLD,
THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. DINESH KUMAR SWARNKAR

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Mr. Sanyam Suri and Ms. Arshya Singh Advocates for R-1 to 5 (M:9891363718).
Mr. Tanveer Oberoi, Adv. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

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WITH

W.P.(C) 4045/2021 & CM APPL. 12213/2021

UTKARSH INDRAJIT PAWAR, 10 YEARS OLD, THROUGH HIS
NEXT FRIEND AND NATURAL FATHER SH. INDRAJIT
DAMAR PAWAR

..... Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Sanjeev Sabharwal, Sr. Panel Counsel with Ms. Shweta, Advocate for UOI.

Mr. Harish Kumar Garg and Ms. Khushboo Sharma, Advocates for UOI (M:9810150029).

Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(26)

WITH

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W.P.(C) 4067/2021 & CM APPL. 12306/2021

ANSHU, 10 YEARS OLD, THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. NARENDRA KUMAR YADAV

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(27)

WITH

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W.P.(C) 4259/2021 & CM APPL. 12948/2021

ISHAAN, 10 YEARS OLD, THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. RAJVIR SINGH

..... Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondent

Through: Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Ripudam Bhardwaj, CGSC with Mr. Vinod Tiwari, Adv. for R-1 & 3.

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(28)

WITH

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W.P.(C) 4304/2021 & CM APPL. 13108/2021

TANAV HANDOO, 6 YEARS OLD, THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. AMIT HANDOO

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Satya Ranjan, (Sr. Panal Counsel) with Mr. Kautilya Birat, Advs for UOI.

Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(29)

WITH

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W.P.(C) 4551/2021 & CM APPL. 13949/2021

SHAURYA DAHIYA, 7 YEARS OLD, THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. SATBIR DAHIYA

..... Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Avnish Singh, (SCGC) and Ms. Pushpalata Singh, Advocate.
(M:8826437138)

Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

Mr. Anurag Ahluwalia, CGSC with Tarveen Singh Nanda, Govt. Pleader.
(M: 8826437138)

(30)

WITH

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W.P.(C) 4812/2021 & CM APPL. 14844/2021

NIKHIL YOGENDERSINGH CHOUDARY, 17 YEARS OLD,
THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH.
YOGENDERSINGH P CHOUDARY Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ranvir Singh (CGSC) for R-1.
Mr. Tanveer Oberoi, Adv. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(31)

WITH

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W.P.(C) 5394/2021 & CM APPL. 16683/2021

UDAYVEER SINGH GULERIA, 7 YEARS OLD,
THROUGH HIS NEXT FRIEND AND NATURAL FATHER



SH. RAMESH GULERIA

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(32)

WITH

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W.P.(C) 5395/2021 & CM APPL. 16686/2021

MASTER AYUSHMAN CHATURVEDI

..... Petitioner

Through: Mr. Anurag Ojha and Mr. Deepak
Somani, Advocate.
Mr. Deepak Somani, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Niraj Kumar, Sr. Central Govt.
Counsel for UOI.
Ms. Varsha Sharma on behalf of Mr.
Jawahar Raja, ASC, GNCTD
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(33)

WITH

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W.P.(C) 9684/2021

AADHYAN JAISWAL 11 YEARS OLD THROUGH HIS NEXT
FRIEND AND NATURAL FATHER SH ANIL KUMAR
JAISWAL

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.



Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

Through:

..... Respondents

Mr. Divyam Nandrajog, Panel
Counsel, GNCTD with Mr. Mayank
Kamra, Adv.

Mr. Tanveer Oberoi, Adv. for
(AIIMS).

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(34)

WITH

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W.P.(C) 14317/2021 & CM APPLs. 45148/2021, 14521/2023
SHREYANSH AARAV, 11 YEARS OLD, THROUGH HIS NEXT
FRIEND AND NATURAL MOTHER SMT. KANCHAN
KAMINI

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

Through:

..... Respondents

Mr. Ripudaman Bhardwaj CGSC with
Mr. Kushagra Kumar Adv. for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS).

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(35)

WITH

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W.P.(C) 1182/2022 & CM APPL. 3442/2022
INSHA MINOR THROUGH HER NEXT FRIEND AND
NATURAL FATHER SH IRSHAD AHMAD SOFI..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.



versus
UNION OF INDIA & ORS. Respondents
Through: Mr. Sanjeev Uniyal & Mr. Dhawal
Uniyal, Advs for R-1.
(M:9560806614)
Mr. Rishikesh Kumar ASC-GNCTD,
with Mr Aditya Raj, Mr. Muhammad
Zaid, Mr. Sheenu Priya, Mr. Sudhir
Kumar Shukla & Mr Sumit
Choudhary, (Advocates)
Mr. Tanveer Oberoi, Adv. for
(AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(36)

WITH

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W.P.(C) 1054/2023 and CM APPL. 4164/2023

MASTER TUSHAR THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. JAI PRAKASH Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Kirtiman Singh, CGSC with Ms.
Vidhi Jain, Advocate for UOI.
Mr. Ripudaman Bhardwaj CGSC with
Mr Hardik Bedi GP for UOI.
Mr. Tanveer Oberoi, Adv. for
(AIIMS)
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(37)

WITH

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W.P.(C) 1079/2023 and CM APPL. 4248/2023

MASTER RUDRA PAWAR THROUGH HIS NEXT FRIEND AND
NATURAL MOTHER SMT. ANU VISHNOI Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.
Dr. Nabendu Sekhar Chatterjee, from ICMR.

Mr. Ripudaman Bhardwaj CGSC with Mr Hardik Bedi GP for UOI.

Mr. Tanveer Oberoi, Adv.

(38)

AND

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W.P.(C) 2614/2023

KARAN, 14 YEARS OLD THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. VIJAY KUMAR

..... Petitioner

Through: Ms. Sonia Sharma, Ms. Neha Chugh, Mr. Vijay Chandra Jha, Adv. Ms. Purva Chugh & Mr. Tushant, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Nitinjya Chaudhry, Sr Panel Counsel with Mr. Abhishek, GP (M-9810103680).

Mr. Abhishek Khanna, Adv. for R-1.

Mr. Tanveer Oberoi, Adv. for (AIIMS)

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(39)

WITH

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W.P.(C) 4495/2023 & CM APPL.17190/2023

PARAS JAIN THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. SANDEEP JAIN

..... Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates. (M: 9811101923)
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Raj Kumar, Advocate, SPC, UOI.
Mr. Kirtiman Singh, CGSC with Ms. Vidhi Jain, Adv. for UOI.
Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(40)

WITH

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W.P.(C) 4502/2023 & CM APPL.17238/2023

SHREYANSH VERMA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. DHEERAJ KANT VERMA Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Raj Kumar Yadav, Advocate for UOI. (M:9818836222)
Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).

(41)

WITH

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W.P.(C) 4526/2023 & CM APPL.17321/2023

MASTER LAKSHYAVED KALISHARAN
THROUGH HIS NEXT FRIEND
AND NATURAL MOTHER SHILPA RAMESH Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

Mr. Virender Pratap Singh Charak and Ms. Shubhra Parashar Advocates for UOI.

Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).

(42)

WITH

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W.P.(C) 4535/2023 & CM APPL.17331/2023

MASTER CHINMAY BARUPAL THROUGH

HIS NEXT FRIEND AND NATURAL

FATHER SH. ASHOK KUMAR BARUPAL

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

Ms Monika Arora (CGSC) , Mr Yash Tyagi , Adv & Mr Subhrodeep, Adv.

Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).

(43)

WITH

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W.P.(C) 4536/2023 & CM APPL.17333/2023

MADHAV SHARMA THROUGH HIS NEXT FRIEND AND

NATURAL FATHER SH. NEERAJ SHARMA

..... Petitioner



Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Sushil Raja, Advocate with Arani Chaudhary, Advocate for UOI.

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).

(44)

WITH

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W.P.(C) 4538/2023 & CM APPL.17337/2023

SANDEEP KALIA

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar Utkarsh, and Mr. Manoj Kumar, Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

Mr. Mukul Singh CGSC, Ms. Ira Singh, Adv. for R-1. (M: 9971359513)

Mr. Tanveer Oberoi & Mr. Jaswinder Singh, Advs. for (AIIMS).

(45)

WITH

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W.P.(C) 4539/2023 & CM APPL.17340/2023

RAJVEER SRIVASTAVA THROUGH HIS
NEXT FRIEND AND NATURAL FATHER
SH. RAJESH KUMAR SRIVASTAVA

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar



Utkarsh, and Mr. Manoj Kumar,
Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

Through:

..... Respondents

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

Mr. Mukul Singh CGSC, Ms. Ira
Singh, Advocate for R-1.

Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).

(46)

WITH

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W.P.(C) 4591/2023 & CM APPL. 17548/2023

VANSH THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. VIPIN KUMAR

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh, and Mr. Manoj Kumar,
Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

Through:

..... Respondents

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

Ms Monika Arora (CGSC) , Mr Yash
Tyagi , Adv & Mr Subhrodeep, Adv.

Mr. Mukul Singh CGSC, Ms. Ira
Singh, Advocate for R-1.

Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).

(47)

WITH

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W.P.(C) 5102/2023 & CM APPL.19968/2023

PRANSHU NAMDAR THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PARIXIT NAMDHAR

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar



Utkarsh, and Mr. Manoj Kumar,
Advocates.

Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Ms. Ritu Reniwal (SPC UOI).

Ms Prerna Dhall & Mr Ripu Dhiman,
Advocates (M- 8920466138)

Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(48)

WITH

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W.P.(C) 5726/2023 & CM APPL. 22436/2023

MASTER HARENDER THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. SUNDER SINGH & ANR. Petitioners

Through:

Mr. Ashok Agarwal, Mr.Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
(M: 9811101923)

Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through:

Mr Neeraj, Mr Sahaj Garg, Mr.
Deepanshu Badiwal & Mr Vedansh
Anand, Advocates for UOI..

Mr. Tanveer Oberoi, Advocate for
(AIIMS).

Mr. Sudarshan Rajan, Mr. Hitain
Bajaj and Mr. Mahesh Kumar,
Advocates for R-4.

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(49)

WITH

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W.P.(C) 5753/2023 & CM APPL. 22528/2023



VINAY THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. MEHAR SINGH

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
(M: 9811101923)
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr Atul Krishna Senior Panel
Counsel, Mr Hardik Bedi GP. (M:
8010414123)
Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Sudarshan Rajan, Mr. Hitain
Bajaj and Mr. Mahesh Kumar,
Advocates for R-2.

(50)

WITH

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W.P.(C) 6089/2023 & CM APPL. 23902/2023

MASTER SAIANSH THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. AVTAR SINGH MALHOTRA. Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
(M: 9811101923)
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi & Mr. Jaswinder
Singh, Advs. for (AIIMS).
Mr Krishna Senior Panel Counsel,
Mr Hardik Bedi GP. (M:



8010414123)

Mr. Kirtiman Singh, CGSC with Ms.
Vidhi Jain, Adv. for UOI.

(51)

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WITH

W.P.(C) 7549/2023 and CM APPL. 29273/2023MASTER CHUNNU YADAV THROUGH HIS NEXT FRIEND
AND NATURAL FATHER SH. SANJEEV KUMAR PetitionerThrough: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Gokul Sharma (GP) for R-1. (M-
9045885304)
Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate
(M:9811232066)
Ms Perna Dhall & Mr Ripu Dhiman,
Advocates (M- 8920466138)
Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.

(52)

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WITH

W.P.(C) 7553/2023 and CM APPL. 29299/2023MASTER HARSHIT PAWAR THROUGH HIS NEXT FRIEND
AND NATURAL FATHER SH. PRAVEEN KUMAR PetitionerThrough: Mr. Kumar Utkarsh, Adv.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.



Abhinav Bhardwaj, Advs. for UOI.
Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate
(M:9811232066)
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(53)

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WITH

W.P.(C) 7644/2023 and CM APPLS. 29628-29/2023

MASTER SATYAKI ADAK THROUGH HIS NATURAL
GUARDIAN

..... Petitioner

Through:

Mr. Rahul Malhotra, Advocate.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate.
Mr. Ankit Verma, Advocate.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(54)

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WITH

W.P.(C) 10031/2023 and CM APPL. 38666/2023

ADITYA KUMAR YADAV THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PREM SHANKAR

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
Mr. Rahul Malhotra, Advocate.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.



Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.
Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar, and Mr. Abhinav Bhardwaj, Advs. for UOI.
Mr. Tanveer Oberoi (M:9958935556) and Mr. Jaswinder Singh, Advocate (M:9811232066)

(55)
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WITH

W.P.(C) 10063/2023 and CM APPL. 38727/2023

SUMIT KUMAR THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. AMARJIT SINGH Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.
Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar, and Mr. Abhinav Bhardwaj, Advs. for UOI.
Mr. Tanveer Oberoi (M:9958935556) and Mr. Jaswinder Singh, Advocate (M:9811232066)
Mr Neeraj, Mr Sahaj Garg, Mr. Deepanshu Badiwal & Mr Vedansh Anand, Advocates for UOI.

(56)
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AND

W.P.(C) 10064/2023 and CM APPL. 38728/2023

ADITYA SONI THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. MUKESH KUMAR SONI..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar



2023 : DHC : 8007



& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI. Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar, and Mr. Abhinav Bhardwaj, Advs. for UOI. Mr. Tanveer Oberoi (M:9958935556) and Mr. Jaswinder Singh, Advocate (M:9811232066)

(57)

WITH

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W.P.(C) 10606/2023 & CM APPL. 41165/2023

UMANAND KUMAR SONI THROUGH HIS NEXT FRIEND AND
NATURAL GRANDFATHER SH. NANDU PRASAD

SONI

..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs. Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Vineet Dhanda, CGSC with Mr. Durga D. Vashist, Adv. for R-1. (M:9811013810) Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI. Mr. Tanveer Oberoi (M:9958935556) and Mr. Jaswinder Singh, Advocate (M:9811232066)

(58)

WITH

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W.P.(C) 10867/2023 & CM APPL. 42110/2023



PARTH KAMBOJ THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PARDEEP KUMAR Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondent

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate
(M:9811232066)

(59)

WITH

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W.P.(C) 10870/2023 & CM APPL. 42114/2023

PARV INSAN THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. WAZIR SINGH Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondent

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Tanveer Oberoi (M:9958935556)
and Mr. Jaswinder Singh, Advocate
(M:9811232066)

(60)

WITH

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W.P.(C) 12222/2023 & CM APPL. 48011/2023



SAKSHAM JANGLA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PARVEEN KUMAR Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(61)

WITH

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W.P.(C) 13172/2023 & CM APPL. 52098/2023

TANUJ THROUGH HIS NEXT FRIEND AND NATURAL
FATHER MR. SUDHIR KUMAR & ANR. Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(62)

WITH

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W.P.(C) 13173/2023 & CM APPL. 52099/2023

AMAN MEENA THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. SAMAY SINGH MEENA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus



UNION OF INDIA & ANR.

..... Respondent

Through:

Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(63)

WITH

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W.P.(C) 13174/2023 & CM APPL. 52100/2023

HARSHIT RAJPUT THROUGH HIS NEXT FRIEND AND

NATURAL MOTHER SMT. MEENA RAJPUT Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(64)

WITH

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W.P.(C) 13175/2023 & CM APPL. 52102/2023

PARMARTH KAPOOR THROUGH HIS NEXT FRIEND AND

NATURAL MOTHER MS. SURABHI BHARDWAJ..... Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(65)

WITH

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W.P.(C) 13177/2023 & CM APPL. 52129/2023



HARSHIL MEHANDIRATTA & ANR. Petitioners
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.

(66)
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WITH
W.P.(C) 13179/2023 & CM APPL. 52133/2023

MANVIK KHANGWAL THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. PARVEEN KUMAR Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(67)
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WITH
W.P.(C) 13180/2023 & CM APPL. 52134/2023

GAURAV KAPOOR Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.
versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.



Abhinav Bhardwaj, Advs. for UOI.

(68)
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WITH
W.P.(C) 13186/2023 & CM APPL. 52141/2023

SOUMYA MISHRA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. VINOD KUMAR
MISHRA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(69)
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WITH
W.P.(C) 13187/2023 & CM APPL. 52142/2023

SUMIT VERMA THROUGH HIS NEXT FRIEND AND
NATURAL MOTHER SMT. KRISHNA DEVI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(70)
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WITH
W.P.(C) 13188/2023 & CM APPL. 52145/2023
VIKASH MEENA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.



versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(71)

WITH

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W.P.(C) 13190/2023 & CM APPL. 52148/2023

REHAN THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. VINAY KAMAL

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs. Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar, and Mr. Abhinav Bhardwaj, Advs. for UOI. Mr. Kirtiman Singh CGSC, Mr. Waize Ali Noor, Ms. Vidhi Jain & Ms. Anvi Garg Adv., Advs for UOI.

(72)

WITH

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W.P.(C) 13191/2023 & CM APPL. 52149/2023

YASH THROUGH HIS NEXT FRIEND AND NATURAL FATHER SH. MONU

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh & Mr. Manoj Kumar, Advs. Ms. Shyel Trehan, Mr. Rohan Poddar & Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar, and Mr.



Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(73)
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WITH
W.P.(C) 13192/2023 & CM APPL. 52152/2023

AARUSH PRITHWANI THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. BHISHAM PRITHWANI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(74)
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WITH
W.P.(C) 13193/2023 & CM APPL. 52153/2023

MANAV PALSANIA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. AJAY KUMAR PALSANIA..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &



Ms. Anvi Garg Adv., Advs for UOI.

(75)
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WITH
W.P.(C) 13196/2023 & CM APPL. 52158/2023

HIMANSHU SHARAMA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. VISHAL SHARAMA Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(76)
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WITH
W.P.(C) 13197/2023 & CM APPL. 52159/2023

MRADUL MISHRA

..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondent

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(77)
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WITH
W.P.(C) 13236/2023 & CM APPL. 52311/2023

YASH RAJ SINGH THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. DHARMENDER SINGH Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.



Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondent

Through:

Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(78)

WITH

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W.P.(C) 13237/2023 & CM APPL. 52314/2023

PARMEET SINGH THROUGH HIS NEXT FRIEND AND

NATURAL FATHER SH. KULDEEP SINGH Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(79)

WITH

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W.P.(C) 13239/2023 & CM APPL. 52319/2023

MOHIT THROUGH HIS NEXT FRIEND AND NATURAL

FATHER SH. SURENDER SINGH Petitioner

Through:

Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Kirtiman Singh CGSC, Mr.



Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(80)
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WITH
W.P.(C) 13240/2023 & CM APPL. 52321/2023

MOHAMMAD ARSHAD THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. MOHAMMAD HANIF..... Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(81)
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WITH
W.P.(C) 13259/2023 & CM APPL. 52378/2023

SAHIL THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. MAHESH YADAV Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(82)
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WITH
W.P.(C) 13260/2023 & CM APPL. 52379/2023

VISHWAS GOYAL THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. MANGLESH GOYAL Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.



Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.

(83)
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WITH
W.P.(C) 13304/2023 & CM APPL. 52496/2023

VIHAAN GUPTA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. GAURAV KUMAR Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(84)
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WITH
W.P.(C) 13379/2023 & CM APPL. 52805/2023

SAMEER LAMBA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. HANSRAJ Petitioner
Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(85)

WITH



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W.P.(C) 13389/2023 & CM APPL. 52855/2023

SALMAN KHAN THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. HUSAIN ALI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Shubham Prasad, G.P. for UOI.
(M: 9712533333)
Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(86)

WITH

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W.P.(C) 13417/2023 & CM APPL. 53006/2023

HENIL PATEL THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. PANKAJ KUMAR PATEL Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
with Mr. Kushagra Kumar, and Mr.
Abhinav Bhardwaj, Advs. for UOI.
Mr. Shubham Prasad, G.P. for UOI.
(M: 9712533333)

(87)

WITH

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W.P.(C) 13449/2023 & CM APPL. 53114/2023

HENILKUMAR PRAJAPATI THROUGH HIS NEXT FRIEND
AND NATURAL FATHER SH. KANAIYALAL
PRAJAPATI Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.



Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Mr. Shashank Garg, CGSC with Mr.
Vanshul Pali, Adv. for R-1.

(88)

WITH

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W.P.(C) 13453/2023 & CM APPL. 53123/2023

TIRTH RAVI KHAIRNAR THROUGH HIS NEXT FRIEND AND
NATURALFATHER SH. KHAINAR RAVI BHAI..... Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(89)

WITH

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W.P.(C) 13456/2023 & CM APPL. 53134/2023

RUDRA KIRTI KUMAR PATEL THROUGH HIS NEXT FRIEND
AND NATURALFATHER SH. KIRTI KUMAR HIRABHAI
PATEL Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.



Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(90)
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WITH
W.P.(C) 13469/2023 & CM APPL. 53236/2023

JEET GOSAI THROUGH HIS NEXT FRIEND AND NATURAL
FATHER SH. PRAGNESHGIRI PRAVINGIRI
GOSAI

..... Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.

(91)
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AND
W.P.(C) 13475/2023

ANUJ KUMAR

..... Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Kirtiman Singh CGSC, Mr.
Waize Ali Noor, Ms. Vidhi Jain &
Ms. Anvi Garg Adv., Advs for UOI.
Ms Seema Singh, Adv. UOI R1. (M:
8588871365)
Mr. Shashank Garg, CGSC with Mr.
Vanshul Pali, Adv. for R-1.

(100)
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WITH
W.P.(C) 14141/2023 & CM APPL. 55947/2023

TAKSH KAUSHIK THROUGH HIS NEXT FRIEND AND



NATURAL FATHER SH VED PRAKASH Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: None.

(101)

AND

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W.P.(C) 14150/2023 & CM APPL. 55962/2023

TANVEER SHARMA THROUGH HIS NEXT FRIEND AND
NATURAL FATHER SH. DEEPAK SHARMA Petitioners

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh & Mr. Manoj Kumar, Advs.
Ms. Shyel Trehan, Mr. Rohan Poddar
& Ms. Shivalika Rudrabatla, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Mr Vedansh Anand, Adv. for R-1.
(M: 8076802450)

CORAM:

JUSTICE PRATHIBA M. SINGH

Prathiba M. Singh J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present batch of petitions has been filed by the Petitioners who are children suffering from rare diseases. The case of the Petitioners is that medicines and therapies for the said diseases are exorbitantly expensive and if the same are not made available, the health and physical well-being of these children would be severely jeopardised. These matters have been heard by the Court from time to time and various directions have been issued for



enabling treatment and making medicines available to the Petitioners.

Communication from M/s Sarepta Therapeutics:

3. At the outset, the Union of India has placed on record a positive development from the National Rare Diseases' Committee (NRDC). The company-M/s Sarepta Therapeutics, has agreed to provide their therapy free of charge for 14 children, who have already been administered treatment, covering three months of therapy.

4. Accordingly, as these patients have already commenced treatment, M/s Sarepta Therapeutics has committed, as per the communication received by the NDRC, to continue treating these patients with Duchenne muscular dystrophy (DMD) for the next three months, and to supply the medication free of cost during this period.

5. In view of this development, Dr. Madhulika Kabra from AIIMS, who is present virtually, is requested to place the order with M/s Sarepta Therapeutics and expedite the procurement of the medicines for these 14 patients, ensuring that their treatment may be resumed. Insofar as a permanent solution for these children is concerned, the NRDC is still in working on arriving at a permanent solution.

6. It is directed that Dr. Kabra shall place the order for the products/therapies with M/s. Sarepta Therapeutics within one week for these 14 children with M/s Sarepta Therapeutics.

7. Vide order dated 1st September 2023, this Court directed that the NRDC ought to continue its deliberations with the companies and put up its final proposal. Insofar as the final report of the NRDC is concerned, Mr. Singha assures that the report would be placed on record before the next date of hearing.



Continuation of treatment of Medhansh Jhawar and Kenith Jhawar:

8. Vide 1st September 2023, this Court categorically directed as follows:

“8. Insofar as Medhansh Jhawar and Kenith Jhawar in W.P.(C) 1491/2021 & W.P.(C) 1511/2021 are concerned, these two children have received treatment both from Rs.50 lakhs, as provided by the National Rare Diseases Policy, 2022 which is provided by the Government, as also through crowd funding through other sources.

9. If the funds are exhausted for these two candidates, who are already undergoing treatment, it is directed that AIIMS shall continue to give the treatment to these two children till the matter is heard on the next date. *Insofar as Ms. Alishba Khan is concerned, the treatment has already recommenced.”*

9. Further, on 13th October 2023, this Court noted that despite specific orders, the treatment in respect of Medhansh Jhawar and Kenith Jhawar in ***W.P.(C) 1491/2021 & W.P.(C) 1511/2021*** respectively, was stopped by AIIMS. Therefore, on 13th October 2023 it was directed as follows:

“9. It has been pointed out by Mr. Rahul Malhotra, ld. Counsel, that insofar as the Petitioner in W.P.(C) 1491/2021 i.e., Medhansh Jhawar and W.P.(C) 1511/2021 i.e., Kenith Jhawar is concerned, despite specific orders of the Court on 1st September, 2023 that their treatment shall be continued till the next date, their treatment has been stopped by AIIMS. It is submitted that the next dose which was to be received on 12th October, 2023 has not been administered. Mr. Rahul Malhotra, ld. Counsel submits that their father approached Dr. Madhulika Kabra personally who completely refused to continue the treatment.

...



11. It is clear that the medicines that these children have received would be completely rendered useless if the treatment is not continued. The order is crystal clear that the treatment of these children has to be continued. Accordingly, Dr. Madhulika Kabra shall immediately recommence their treatment until further orders of this Court.”

10. Today, insofar as Medhansh Jhawar and Kenith Jhawar in ***W.P.(C) 1491/2021 & W.P.(C) 1511/2021*** respectively are concerned, despite repeated orders of this Court the treatment of these two children has not been continued by AIIMS.

11. The nature of the present batch of petitions is intrinsically non-adversarial, and it is not the intention of this Court to seek deficiencies in actions taken by AIIMS. Compliance with the orders of this Court is expected as a part of a collective effort to address the challenges faced by children with rare diseases. Ld. Counsel for AIIMS Mr. Oberoi also agrees that AIIMS also does not intend to frustrate the objectives of the Court’s directions in the previous orders.

12. At this stage, Dr. Kabra and Mr. Oberoi, Ld. Counsel have submitted that there is a communication from the Government of India stating that a budget of Rs.10 crores has been allocated for children with rare diseases. It is made clear that a sum of Rs.10 crores was released pursuant to the orders passed by this Court on various instances, i.e. 15th February 2023, 6th March 2023 and 10th July 2023.

13. Irrespective of any communication that may have been issued, since these are two children *i.e.* Medhansh Jhawar and Kenith Jhawar in ***W.P.(C) 1491/2021 & W.P.(C) 1511/2021*** who need the MPS II (‘Hunter Syndrome, Attenuated Type’) treatment, AIIMS is directed to continue their treatment



till further orders of this Court, from the funds received from the Government of India. The health of these children cannot be compromised in this manner.

Directions for treatment of all 91 petitioners:

14. On 13th October 2023, fresh petitions were filed on behalf of children suffering from rare diseases, seeking directions to the Respondents to provide continuous and uninterrupted treatment to the them. The Court issued notice, directed AIIMS to examine the case of each of these patients, and to place a report.

15. Insofar as the following 32 patients are concerned, AIIMS has evaluated them and the position *qua* each of the patients is set out below:



S. No.	Case No.	Name	Diagnosis	Ambulation Status	Whether amenable to treatment
1.	W.P.(C) 12222/2023	Saksham Jangla	DMD - Exon 8-37 deletion	Non-ambulatory	Not Amenable
2.	W.P.(C) 13172/2023	Tanuj & Anshul	DMD (c.1062G>A, point mutation, stop codon, pathogenic)	Non-ambulatory	Ataluren

			mutation, stop codon, pathogenic		
3.	W.P.(C) 13173/2023	Aman Meena	Exon 52 deletion	Non-ambulatory	Amenable to Exon 53 skipping
4.	W.P.(C) 13174/2023	Harshit Rajput	Exon 48-50 deletion	Non-ambulatory	Amenable to Exon 51 skipping
5.	W.P.(C) 13175/2023	Parmarth Kapoor	Exon 46-52 deletion	Ambulatory	Not Amenable
6.	W.P.(C) 13177/2023	Harshil Mehendiratta and Lakshya Mehendiratta	Congenital Myopathy (LDB3 mutation, chromosome 10)	Ambulatory	Not Amenable
7.	W.P.(C) 13179/2023	Manvik Khangwal	Exon 3, 4 deletion	Ambulatory	Not Amenable
8.	W.P.(C) 13180/2023	Gaurav Kapoor	Suspected LGMD	Ambulatory (with support)	Not Amenable
9.	W.P.(C) 13186/2023	Soumya Mishra	Exon 46-47 deletion	Ambulatory	Amenable to Exon 45 skipping
10.	W.P.(C) 13187/2023	Sumit Verma	Exon 45 and 50 deletions	Non-ambulatory	Not Amenable
11.	W.P.(C) 13188/2023	Vikash Meena	Exon 48-50 deletion	Non-ambulatory	Amenable to Exon 51 skipping
12.	W.P.(C) 13190/2023	Rehan	NGS - c.650-3C>G, exon 7, US ?DMD ?LGMD phenotype	Ambulatory	Under evaluation
13.	W.P.(C) 13191/2023	Yash	DMD (Exon 51-53 deletion)	Ambulatory	Not Amenable
14.	W.P.(C) 13192/2023	Aarush Prithwani	DMD (Exon 45-52 deletion)	-	Amenable to Exon 53 skipping
15.	W.P.(C) 13193/2023	Manav Palsania	DMD (Exon 48-52 deletion)	Ambulatory	Amenable to Exon 53 skipping



16.	W.P.(C) 13196/2023	Himanshu Sharama	DMD (Exon 50 deletion)	Non- ambulatory	Amenable to Exon 51 skipping
17.	W.P.(C) 13197/2023	Mradul Mishra	DMD (Exon 20, 22-43 deletion)	Non- ambulatory	Not Amenable
18.	W.P.(C) 13236/2023	Yash Raj	DMD (Exon 44 deletion)	Non- ambulatory	Amenable to Exon 45 skipping
19.	W.P.(C) 13237/2023	Parmeet Singh	DMD (Exon 38-43 deletion)	Ambulatory	Not Amenable
20.	W.P.(C) 13239/2023	Mohit	DMD (Exon 51-60 deletion)	Ambulatory	Not Amenable
21.	W.P.(C) 13240/2023	Mohd Arshad	DMD (Exon 45-52 deletion)	Ambulatory	Amenable to Exon 53 skipping
22.	W.P.(C) 13259/2023	Sahil	DMD (Exon 43 deletion)	Ambulatory	Not Amenable
23.	W.P.(C) 13260/2023	Vishwas Goyal	DMD (Exon 48-50 deletion)	Ambulatory	Amenable to Exon 51 skipping
24.	W.P.(C) 13304/2023	Vihaan Gupta	DMD (Exon 45 deletion)	Non- ambulatory	Not Amenable
25.	W.P.(C) 13379/2023	Sameer Lamba	DMD (Exon 46-52 deletion)	Non- ambulatory	Not Amenable
26.	W.P.(C) 13389/2023	Salman Khan	DMD (Exon 45-50 deletion)	Non- ambulatory	Amenable to Exon 51 skipping
27.	W.P.(C) 13417/2023	Henil Patel	DMD (Exon 46-52 deletion)	Ambulatory	Not Amenable
28.	W.P.(C) 13449/2023	Henilkumar Prajapati	DMD (Exon 56-62 deletion)	Ambulatory	Not Amenable
29.	W.P.(C) 13453/2023	Tirth Ravi Khairnar	DMD (Exon 46-47 deletion)	Non- ambulatory	Amenable to Exon 45 skipping
30.	W.P.(C) 13456/2023	Rudra Kirti Kumar Patel	DMD (Exon 46-52 deletion)	Ambulatory	Not Amenable
31.	W.P.(C) 13469/2023	Jeet Gosai	DMD (Exon 42-43 deletion)	Ambulatory	Not Amenable
32.	W.P.(C) 13475/2023	Anuj Kumar	DMD (Exon 46-51 deletion)	Non- ambulatory	Amenable to Exon 45 skipping

16. The above table placed on record by AIIMS provides the names of individuals, their specific DMD diagnosis, detailing which exon (part of the gene) is affected, and the Ambulation status, describing whether an individual is ambulatory (able to walk) or not. Further, it is also provided



whether the said petitioners can be treated with specific therapies, such as exon skipping, which is a type of therapy for DMD.

17. Referring to the above table, the following is clear:

- 14 patients are amenable to treatment,
- 17 patients are not amenable to treatment,
- 1 patient is under evaluation.

18. A perusal of the above information shows that several patients are not amenable to any treatment, while some of them are indeed amenable to treatment. This position also applies to various other petitioners whose writs are pending before this Court.

19. Accordingly, for all the 91 writ petitioners, the following directions are issued:

(i) For all those patients/Petitioners for whom evaluations have been completed by AIIMS, and are amenable to treatment, AIIMS shall commence the procurement of medicines for the said patients/Petitioners as per the fund allocated of Rs. 50 lakhs per patient, in terms of the Rare Diseases Policy. Upon receipt of these medicines, the administration of the medicines to the patients/Petitioners shall commence in an expedited manner.

(ii) In respect of those patients/Petitioners who are not amenable to treatment, as submitted by Dr. Kabra, the standard protocol of steroid administration and provision of care shall be commenced.

(iii) In addition, both Dr. Kabra and Dr. Sheffali Gulati (who are present virtually) shall ensure that any patient/Petitioner who can be enrolled in approved clinical trials is given an opportunity to get



enrolled. They shall make an effort to enroll them, so that continuous treatment can be provided to the patients/Petitioners, if they satisfy the criteria.

(iv) In respect of the above, AIIMS shall initiate and provide the necessary treatment for the patients/Petitioners within a specific timeline. Let a timeline in respect of the above directions be placed on record.

20. List for receiving the final report of the National Rare Diseases' Committee on 7th December, 2023.

W.P.(C) 14141/2023 & CM APPL. 55947/2023

W.P.(C) 14150/2023 & CM APPL. 55962/2023

21. These are fresh petitions filed by children who are suffering from rare diseases seeking directions to the Respondents to provide continuous and uninterrupted treatment to the them.

22. Issue notice. Let AIIMS examine the case of these patients and place its report by the next date of hearing.

23. List on 7th December, 2023.

**PRATHIBA M. SINGH
JUDGE**

NOVEMBER 02, 2023

mr/dj/dn